

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 171 of 2017**

**Dated: 23<sup>rd</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**NTPC Ltd.**

**... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Venkatesh  
Mr. Pratyush Singh

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma  
Mr. Pradeep Misra for R-2

Mr. R. B. Sharma for R-7

**ORDER**

Learned counsel for Respondent No.2 states that Respondent No.2 does not wish to file any reply.

Mr. R.B. Sharma, learned counsel undertakes to file vakalatnama on behalf of Respondent No.7 and seeks four weeks time to file reply. He may file the same on or before 21.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **11.12.2017.**

**(I. J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**